

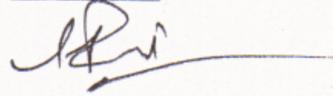
National Company Law Tribunal

Allahabad Bench

CP NO. 40/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: M/S TV 18 Broadcast Ltd vs Maharana Infrastructures & Professional Services
SECTION OF THE COMPANIES ACT: U/S 433/434 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Himanshu Rai	Adv	Pet.	
2.	M.K. BAGRI	OC And	ROC (kn) & OC And	

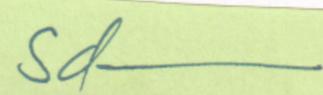
CP No.40/2016

Advocate, Shri Himanshu Rai for the petitioner. Shri M.K.Bagri, learned OL present in person. The report of the ROC, Kanpur is already placed on record before this Tribunal. The OL has no specific in respect of report of the ROC and the matter can be heard and decided on as per the merit of the case.

At this stage, Sri Himanshu Rai for the petitioner prays for liberty to file its comments/ objection, if any, to the report of the ROC and for further argument.

The Registry is directed to provide a copy of the report of ROC to the petitioner counsel, free of cost.

The matter be listed on 8th November, 2017.


Shri H.P. Chaturvedi, Member (Judicial)

Dated:06.10.2017

Typed by
P.K.Jyoti